

MINUTES OF THE MEETING No. 34/12 dated 23.11.2011 (held on 30.11.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri G. Muthuraja, US, EOU M/O Commerce
4. Shri Alok Kumar, SO, EOU
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.33/11 for confirmation and confirmed and adopted the same without any change.

Case No M-131 NC No.34/12 Dated 23.11.2011 (held on 30.11.2011)	M/ s Acmechem Ltd, F.No.01/83/50/504/AM08/DES-IV RLA F.No. 34/24/40/0057/AM08 Lic.No.3410018944 dated 11.6.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/119/2011-Ch.II dated 30.11.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Struktola A95 Pentachloro	1 Kg	Plasticizer Peptizer, PCTP	0.513 Kg

Thiophenol (PCTP)			
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Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 NC No.34/12 Dated 23.11.2011 (held on 30.11.2011)	M/ s A.M. Todd Company India (P) Ltd, F.No.01/83/50/884/AM09/DES-IV RLA F.No. 03/94/40/00679/AM09 Lic.No.0310489854 dated 10.10.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their U.O.No23(1)2009/Chem/Vol.12 dated 19.2.2010 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Spearmint Oil M08559	1 Kg	1. L-Carvone 2. Spearmint Butterfly	0.5980 Kg 0.0402 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-133 NC No.34/12 Dated 23.11.2011 (held on 30.11.2011)	M/ s Borax Morarji Ltd, Mumbai F.No.01/83/162/484/AM12/DES-IV
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The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for want of comments. U.O. sent to TA on 17/11/2011. Letter to be sent to the firm for furnishing End User Certificate. Accordingly the case may be re-listed on 21.12.2011.

Case No M-134 NC No.34/12 Dated 23.11.2011 (held on 30.11.2011)	M/ s Rallis India Ltd, F.No.01/83/50/1342/AM07/DES-IV RLA F.No.03/95/40/1457/AM07 Lic.No.0310423008 dated 14.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.12.2011.

Case No M-135 NC No.34/12 Dated 23.11.2011 (held on 30.11.2011)	M/ s ITC Ltd, F.No.01/83/50/526/AM11/DES-IV RLA F.No.09/24/40/33/AM11 Lic.No.0910043917 dated 14.10.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 2.11.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly Coated Cup Stock 2 PE (Paper Board applied for cups and plates)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood)	0.927 MT
2	LDPE	1.01 MTMT content in export
3	Poly Kraft Paper/Wrapper	As per Packaging Policy
4	Core Pipes	
5	Core Plugs	
6	Stretch film	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 34/83-ALC1/2011 **MEETING DATE** : 23.11.2011

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

3	Case No.:57/34/83-ALC1/2011	Party Name:SARACA LABORATORIES LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00624/AM12/	RLA File :09/24/040/00542/AM10/	Lic.No/Date:0910041904 05.05.2010	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

4	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21.12.2011.			

5	Case No.:6/26/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00501/AM12/	RLA File :03/94/040/00572/AM11/	Lic.No/Date:0310594183 28.09.2010	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079	Defer

6

15.10.2010

Date:21.12.2011

Decision : The Committee considered the case as per agenda and noted that the TA, Deptt. of IT has given reminder to the firm requesting to furnish justification for the wastage of import items on 24.10.2011, stating that if no reply is received from the firm within 15 days the case may be treated as closed from DIT's side. Reminder dated 7.12.2011 issued by this office. Accordingly the case may be re-listed on 21.12.2011.

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Case No.:20/2/83-ALC1/2011

Party Name:FICUS PAX PVT. LTD.,

Meet No/Date:34/83-ALC1/2011
23.11.2011Status:Case
Approved

HQ File :01/83/050/00020/AM12/

RLA File :07/24/040/00390/AM11/

Lic.No/Date:0710076348
29.12.2010

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/7/TSW/101 dated 24.11.2011 the Committee decided to approve the case as under :-

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Export Item and quantity

As per Application

Import Item

S.No.	Description of Item	Quantity
1.	Pine Wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5 x 0.113 inch. 15 Deg Collated Nail Ring Shank	Net to Net
3.	3 x 0.113" 15 Deg wire collated nail ring shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

8	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

9	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

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Case No.:16/30/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00542/AM12/	RLA File :09/24/040/00467/AM11/	Lic.No/Date:0910045128 13.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 10/34/TSW/-102 dated 23.11.2011 the Committee decided to approve the case as under :- - <u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Primalite 28 GSM/Primalite (White shade) 28 GSM (Specialty paper used for printing of Bible)	1 MT	

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft wood Pulp	0.9268 MT
2.	Titanium Dioxide	0.0764 MT
3.	Cationic Starch (Binder)	0.0897 MT
4.	Precipitated Calcium Carbonate (Pigment)	0.0006 MT
5,6,7 and 8.	Poly Kraft Paper/Wrapper/Core Pipes/Core Plugs/Stretch Film) (Packing Material)	As per packaging policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 10/34/TSW/102 dated 23.11.2011 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (F.G. 5418)	1 MT

Import Item

S.No.	Description of Item	Quantity
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1.	Quartz	0.3777 MT
2.	Feldspar	0.3514 MT
3.	Dolomite	0.0696 MT
4.	Calcite	0.1800 MT
5.	Zinc Oxide	0.0897 MT
6.	Boric Acid	0.0420 MT
7.	Calcium Borate	0.0221 MT
8.	Pottasium Nitrate	0.0149 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 12/34/TSW-104 dated 23.11.2011 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (F.G. 2028)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.3864 MT
2.	Feldspar	0.2080 MT

3.	Dolomite	0.1138 MT
4.	Calcite	0.0558 MT
5.	Zinc Oxide	0.0940 MT
6.	Boric Acid	0.0735 MT
7.	Calcium Borate	0.0622 MT
8.	Zir Flour	0.1227 MT
9.	Pottasium Nitrate	0.0085 MT
10.	Calcined Alumina	0.0107 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/13/TSW-105 dated 23.11.2011 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (F.G. 2018)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.2894 MT
2.	Feldspar	0.3793 MT

3.	Dolomite	0.0888 MT
4.	Calcite	0.0571 MT
5.	Boric Acid	0.0332 MT
6.	Calcium Borate	0.0792 MT
7.	Borax Penta	0.0878 MT
8.	Zir Flour	0.1133 MT
9.	Calcined Alumina	0.0121 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/14/TSW-106 dated 23.11.2011 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (F.G. 5517)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.5000 MT
2.	Feldspar	0.2118 MT
3.	Dolomite	0.0691 MT

4.	Calcite	0.2052 MT
5.	Zinc Oxide	0.0896 MT
6.	Boric Acid	0.0378 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

16	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

17	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNG/01/09-10/6637 dt. 28.10.2011 stating that the weighted average yield comes to 2.63% whereas the firm has applied at 1.90% yield, the Committee decided to approve the case at 2.63% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Ginger Oil	2.130 MT	Dried Ginger	81.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

18	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

19	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

20	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

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Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved																																	
HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:																																	
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/21/TSW-107 dated 23.11.2011 the Committee decided to approve the case as under :- <u>Export Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Ceramic Glaze Mixture (F.G. 5076)</td><td>1 MT</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Quartz</td><td>0.4069 MT</td></tr><tr><td>2.</td><td>Feldspar</td><td>0.3079 MT</td></tr><tr><td>3.</td><td>Calcite</td><td>0.2376 MT</td></tr><tr><td>4.</td><td>Zinc Oxide</td><td>0.0641 MT</td></tr><tr><td>5.</td><td>China Clay</td><td>0.0466 MT</td></tr><tr><td>6.</td><td>Boric Acid</td><td>0.0316 MT</td></tr><tr><td>7.</td><td>Ground Colemanite</td><td>0.0428 MT</td></tr><tr><td>8.</td><td>Red Lead</td><td>0.0119 MT</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				S.No.	Description of Item	Quantity	1.	Ceramic Glaze Mixture (F.G. 5076)	1 MT	S.No.	Description of Item	Quantity	1.	Quartz	0.4069 MT	2.	Feldspar	0.3079 MT	3.	Calcite	0.2376 MT	4.	Zinc Oxide	0.0641 MT	5.	China Clay	0.0466 MT	6.	Boric Acid	0.0316 MT	7.	Ground Colemanite	0.0428 MT	8.	Red Lead	0.0119 MT
S.No.	Description of Item	Quantity																																		
1.	Ceramic Glaze Mixture (F.G. 5076)	1 MT																																		
S.No.	Description of Item	Quantity																																		
1.	Quartz	0.4069 MT																																		
2.	Feldspar	0.3079 MT																																		
3.	Calcite	0.2376 MT																																		
4.	Zinc Oxide	0.0641 MT																																		
5.	China Clay	0.0466 MT																																		
6.	Boric Acid	0.0316 MT																																		
7.	Ground Colemanite	0.0428 MT																																		
8.	Red Lead	0.0119 MT																																		

Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/22/TSW dated 23.11.2011 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (F.G. 5418)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.3777 MT
2.	Feldspar	0.3516 MT
3.	Dolomite	0.0696 MT
4.	Calcite	0.1800 MT
5.	Zinc Oxide	0.0897 MT
6.	Boric Acid	0.0422 MT
7.	Ground Colemanite	0.0248 MT
8.	Potassium Nitrate	0.01490 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:31/50/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES
LIMITED

Meet No/Date:34/83-ALC1/2011
23.11.2011

**Status:Case
Deferred**

HQ File :01/83/050/00981/AM11/

RLA File :10/24/040/00125/AM11/

Lic.No/Date:1010042054
09.03.2011

Defer
Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.

24	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

25	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Reminder U.O issue to DC(MSME) on 13.9.2011. Comments awaited Accordingly the case may be re-listed on 21.12.2011.			

26	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

27	Case No.:23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.11.2011. Accordingly the case may be relisted on 21.12.2011			

28	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

29	Case No.:19/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00349/AM12/	RLA File :03/94/040/00167/AM12/	Lic.No/Date:0310632438 23.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No14010/7/2009-Ch.II dated 14.12.2010 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Salt of Phenol	1 Kg	1. Phenol	0.322 Kg
	Sulfonic Acid Polymer with formaldehyde and Urea		2. Urea	0.152 Kg

89% and Disodium
Phthalate 11% (TANICOR
PWD-IN p)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.9.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.11.2011 issued by this office. Accordingly the case may be re-listed on 21.12.2011..			

31	Case No.:21/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00351/AM12/	RLA File :03/94/040/00169/AM12/	Lic.No/Date:0310632544 24.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/97/2011-Ch.II dated 27.10.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	TERGOTAN RA – IN p (Blend of Sodium salt of Naphthalene sulphonic acid polymer with formaldehyde, Sodium salt of Phenol sulphonic	1 Kg	1. Crude Naphthalene 2. Phenol 3. Sodium Meta Bisulphite 4. Urea Tech. Grade	0.183 Kg 0.041 Kg 0.052 Kg 0.248 Kg

acid polymer with urea &
formaldehyde and urea polymer
with formaldehyde and
hexamethylene tetramine

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 21.12.2011			

33	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 21.12.2011.			

34	Case No.:18/18/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00348/AM12/	RLA File :03/94/040/00118/AM12/	Lic.No/Date:0310632729 25.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.11.2011 issued by DIPP. Accordingly the case may be re-listed on			

21.12.2011..

35	Case No.:8/18/83-ALC1/2011	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00338/AM12/	RLA File :03/94/040/00097/AM12/	Lic.No/Date:0310633138 27.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 21.12.2011			

36	Case No.:13/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00281/AM12/	RLA File :10/24/040/00016/AM12/	Lic.No/Date:1010043319 31.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

37	Case No.:14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

38	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011

39	Case No.:32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

40	Case No.:40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112 31.05.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

41	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dted 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

42	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011			

43	Case No.:9/34/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00576/AM12/	RLA File :03/94/040/00266/AM12/	Lic.No/Date:0310637812 22.06.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

44	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 7.12.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21.12.2011.			

45	Case No.:15/30/83-ALC1/2011	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00541/AM12/	RLA File :10/24/040/00020/AM12/	Lic.No/Date:1010044058 05.07.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.

46

Case No.:7/34/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status :Case Approved
HQ File :01/83/050/00574/AM12/	RLA File :03/94/040/00265/AM12/	Lic.No/Date:0310640410 05.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/63/2008-Ch.II dated 13.9.2010 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active matter 69% Minimum)	1 Kg	Lauryl Alcohol Ethoxylate	0.534 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.:8/34/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00575/AM12/	RLA File :03/94/040/00243/AM12/	Lic.No/Date:0310642438	Defer

48			15.07.2011	Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

49	Case No.:12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

50

Case No.:5/34/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00572/AM12/	RLA File :03/95/040/00279/AM12/	Lic.No/Date:0310642720 18.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/128/2010-Ch.II dated 4.7.2011 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
VICASOL MV – 01	1 Kg	1. Diethanol Amine	0.580 Kg
Diethanol Isopropanol		2. Propylene Oxide	0.360 Kg
Amine (DEIPA)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/34/83-ALC1/2011	Party Name:KALPATARU ORGANICS	Meet No/Date:34/83-ALC1/2011	Status:Case
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51		PVT. LTD.,	23.11.2011	Deferred
	HQ File :01/83/050/00584/AM12/	RLA File :03/94/040/00209/AM12/	Lic.No/Date:0310642666 18.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

52	Case No.:51/34/83-ALC1/2011	Party Name:ADITYA BIRLA NUVO LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00618/AM12/	RLA File :15/21/040/00003/AM12/	Lic.No/Date:1510013661 21.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. As per oral recommendation of Technical Authority, Deptt. of C&PC(Chem.Div), the Committee decided to approve the case as per SION A-1773. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:60/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00627/AM12/	RLA File :17/24/040/00022/AM12/	Lic.No/Date:1710004383 21.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

54	Case No.:62/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00629/AM12/	RLA File :17/24/040/00021/AM12/	Lic.No/Date:1710004382 21.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

55	Case No.:3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

56	Case No.:4/34/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00571/AM12/	RLA File :03/94/040/00199/AM12/	Lic.No/Date:0310644388 26.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

57	Case No.:58/34/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00625/AM12/	RLA File :17/24/040/00028/AM12/	Lic.No/Date:1710004420 28.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

58	Case No.:59/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00626/AM12/	RLA File :17/24/040/00027/AM12/	Lic.No/Date:1710004419 28.07.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

59	Case No.:61/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00628/AM12/	RLA File :17/24/040/00026/AM12/	Lic.No/Date:1710004418 28.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

60	Case No.:63/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00630/AM12/	RLA File :17/24/040/00025/AM12/	Lic.No/Date:1710004417 28.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

61	Case No.:10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

62	Case No.:11/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM12/	RLA File :03/95/040/00328/AM12/	Lic.No/Date:0310645309 29.07.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

63	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

64	Case No.:66/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00633/AM12/	RLA File :17/24/040/00034/AM12/	Lic.No/Date:1710004453 09.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

65	Case No.:67/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00634/AM12/	RLA File :17/24/040/00033/AM12/	Lic.No/Date:1710004452 09.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

66	Case No.:11/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00506/AM12/	RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.

67	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

68	Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

69	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.:9/30/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00535/AM12/	RLA File :03/94/040/00378/AM12/	Lic.No/Date:0310648497	Defer

70			12.08.2011	Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

71	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

72	Case No.:21/26/83-ALC1/2011	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00516/AM12/	RLA File :05/23/040/00191/AM12/	Lic.No/Date:0510299633 16.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

73	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
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74	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.				

75	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 21.12.2011				

76	Case No.:16/34/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00583/AM12/	RLA File :03/94/040/00175/AM12/	Lic.No/Date:0310649531 19.08.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

77	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

78	Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

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Case No.:19/26/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved												
HQ File :01/83/050/00514/AM12/	RLA File :02/24/040/00092/AM12/	Lic.No/Date:0210164474 23.08.2011	Defer Date:												
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/79/TSW/108 dated 25.11.2011 the Committee decided to approve the case as under :- <u>Export Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Prepaid mobile recharge cards : export content Paper Board 97222.220 Kgs, 400 GSM</td><td>1 Kg</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Relevant paper Board 400 GSM</td><td>1.05 Kg</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				S.No.	Description of Item	Quantity	1.	Prepaid mobile recharge cards : export content Paper Board 97222.220 Kgs, 400 GSM	1 Kg	S.No.	Description of Item	Quantity	1.	Relevant paper Board 400 GSM	1.05 Kg
S.No.	Description of Item	Quantity													
1.	Prepaid mobile recharge cards : export content Paper Board 97222.220 Kgs, 400 GSM	1 Kg													
S.No.	Description of Item	Quantity													
1.	Relevant paper Board 400 GSM	1.05 Kg													

Case No.:43/34/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM	Meet No/Date:34/83-ALC1/2011	Status:Case
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80		LTD	23.11.2011	Deferred
	HQ File :01/83/050/00610/AM12/	RLA File :09/24/040/00208/AM12/	Lic.No/Date:0910048351 23.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

81	Case No.:14/26/83-ALC1/2011	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00509/AM12/	RLA File :06/24/040/00028/AM12/	Lic.No/Date:0610023398 24.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/126/2011-Ch.II dated 16.11.2011 the Committee decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
Cadmium Sulfide	1 Kg	1. Cadmium	0.820 Kg
		2. Sodium Sulfide 60%	0.950 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:36/34/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
	HQ File :01/83/050/00603/AM12/	RLA File :04/24/040/00130/AM12/	Lic.No/Date:0410127381 24.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/82/TSW/109 dated 23.11.2011 the Committee decided to approve the case as under :-			

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Export Item

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S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338 T)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%	0.8938 Kg
2.	Paste Flux OM 338 T	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

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Case No.:8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.

85	Case No.:4/30/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM12/	RLA File :03/95/040/00359/AM12/	Lic.No/Date:0310650646 26.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

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Case No.:18/34/83-ALC1/2011	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00585/AM12/	RLA File :03/94/040/00424/AM12/	Lic.No/Date:0310650741 26.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/140/2003-Ch.III dated 30.11.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Violet Toner DD7 (Pigment Violet 27)	1 Kg	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide 4. Copper Sulphate (Pentahydrate)	0.368 Kg 0.106 Kg 0.523 Kg 0.806 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:28/34/83-ALC1/2011	Party Name:LALITHA CHEM	Meet No/Date:34/83-ALC1/2011	Status:Case
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87		INDUSTRIES PVT.LTD.	23.11.2011	Deferred
	HQ File :01/83/050/00595/AM12/	RLA File :03/95/040/00414/AM12/	Lic.No/Date:0310650658 26.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

88	Case No.:30/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00597/AM12/	RLA File :03/95/040/00413/AM12/	Lic.No/Date:0310650670 26.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

89	Case No.:3/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00529/AM12/	RLA File :03/95/040/00411/AM12/	Lic.No/Date:0310650928 30.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

90	Case No.:2/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00569/AM12/	RLA File :03/95/040/00402/AM12/	Lic.No/Date:0310650967 30.08.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

91	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

92	Case No.:13/34/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00580/AM12/	RLA File :03/94/040/00473/AM12/	Lic.No/Date:0310651360 02.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

93	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

94	Case No.:22/34/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00589/AM12/	RLA File :03/95/040/00792/AM11/	Lic.No/Date:0310651580 05.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

95	Case No.: 31/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00598/AM12/	RLA File :03/95/040/00403/AM12/	Lic.No/Date:0310651806 06.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

96	Case No.: 33/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00600/AM12/	RLA File :03/95/040/00429/AM12/	Lic.No/Date:0310651805 06.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

97	Case No.: 17/30/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00543/AM12/	RLA File :07/24/040/00202/AM12/	Lic.No/Date:0710082085 07.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.: 29/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HO File :01/83/050/00596/AM12/	RLA File :03/95/040/00427/AM12/	Lic No/Date:0310652067	Defer

98			07.09.2011	Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

99	Case No.:32/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00599/AM12/	RLA File :03/95/040/00423/AM12/	Lic.No/Date:0310652064 07.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

100	Case No.:28/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00554/AM12/	RLA File :17/24/040/00041/AM12/	Lic.No/Date:1710004515 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

101	Case No.:29/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00555/AM12/	RLA File :17/24/040/00045/AM12/	Lic.No/Date:1710004499 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

102	Case No.:19/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00586/AM12/	RLA File :03/95/040/00409/AM12/	Lic.No/Date:0310652343 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

103	Case No.:20/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM12/	RLA File :03/95/040/00436/AM12/	Lic.No/Date:0310652342 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

104	Case No.:21/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM12/	RLA File :03/95/040/00111/AM12/	Lic.No/Date:0310652349 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

105	Case No.:23/34/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00590/AM12/	RLA File :03/95/040/00466/AM12/	Lic.No/Date:0310652356 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

106	Case No.:24/34/83-ALC1/2011	Party Name:VISW AAT CHEMICALS LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00591/AM12/	RLA File :03/95/040/00380/AM12/	Lic.No/Date:0310652461 08.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

107	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

108	Case No.:1/26/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM12/	RLA File :03/95/040/00473/AM12/	Lic.No/Date:0310653506 14.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

109	Case No.:2/26/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

110

Case No.:13/30/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Approved
HQ File :01/83/050/00539/AM12/	RLA File :07/24/040/00226/AM12/	Lic.No/Date:0710082304 14.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 34/110/TSW/110 dated 24.11.2011 the Committee decided to approve the case as under :- <u>Export Item and quantity</u> <u>As per Application</u> <u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Technical Wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export	
2.	18 mm Plywood	Net to net	
3.	2.5 x 0.113 Inch. 15 Deg Collated Nail Ring Shank	Net to net	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

111	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

112	Case No.:48/34/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00615/AM12/	RLA File :08/24/040/00129/AM12/	Lic.No/Date:0810103584 15.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

113	Case No.:53/34/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00620/AM12/	RLA File :15/24/040/00002/AM12/	Lic.No/Date:1510014159 15.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

114	Case No.:3/26/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00498/AM12/	RLA File :03/94/040/00468/AM12/	Lic.No/Date:0310654249 16.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011			

	Case No.:4/26/83-ALC1/2011	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00499/AM12/	RLA File :03/94/040/00326/AM12/	Lic.No/Date:0310654257 16.09.2011	Defer Date:21.12.2011

115		16.09.2011	Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.		

116	Case No.:5/26/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00500/AM12/	RLA File :03/94/040/00452/AM12/	Lic.No/Date:0310654275 16.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

117	Case No.:26/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00593/AM12/	RLA File :30/24/040/00029/AM12/	Lic.No/Date:3010078853 16.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

118	Case No.:27/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00594/AM12/	RLA File :30/24/040/00030/AM12/	Lic.No/Date:3010078852 16.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

119	Case No.:16/26/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM12/	RLA File :03/94/040/00531/AM12/	Lic.No/Date:0310654536 19.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

120	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

121	Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

122	Case No.:64/34/83-ALC1/2011	Party Name:SALEEM AHMAD & SONS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00631/AM12/	RLA File :33/24/040/00013/AM12/	Lic.No/Date:3310019984 21.09.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

123	Case No.:8/30/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00534/AM12/	RLA File :10/24/040/00045/AM12/	Lic.No/Date:1010045464 22.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.12.2011.			

124	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

125	Case No.:49/34/83-ALC1/2011	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00616/AM12/	RLA File :08/24/040/00154/AM12/	Lic.No/Date:0810103954 26.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

126	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

127	Case No.:41/34/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00608/AM12/	RLA File :10/24/040/00047/AM12/	Lic.No/Date:1010045692 30.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 8.12.2011. Accordingly the case may be re-listed on 21.12.2011.			

128	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

129	Case No.:54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.:38/34/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00605/AM12/	RLA File :05/24/040/00227/AM12/	Lic.No/Date:0510304684 30.09.2011	Defer Date:21.12.2011

130			05.10.2011	Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

131	Case No.:5/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00531/AM12/	RLA File :03/95/040/00557/AM12/	Lic.No/Date:0310658387 07.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

132	Case No.:47/34/83-ALC1/2011	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00614/AM12/	RLA File :04/24/040/00187/AM12/	Lic.No/Date:0410129026 07.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

133	Case No.:6/30/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00532/AM12/	RLA File :03/94/040/00581/AM12/	Lic.No/Date:0310658742 11.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

	Case No.:45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
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134	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

135	Case No.:46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011				

136	Case No.:55/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00622/AM12/	RLA File :03/94/040/00615/AM12/	Lic.No/Date:0310659118 12.10.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.				

137	Case No.:56/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00623/AM12/	RLA File :03/94/040/00610/AM12/	Lic.No/Date:0310659104 12.10.2011	Defer Date:21.12.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.				

138	Case No.:22/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00548/AM12/	RLA File :03/95/040/00590/AM12/	Lic.No/Date:0310659527 13.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

139	Case No.:23/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00549/AM12/	RLA File :03/95/040/00591/AM12/	Lic.No/Date:0310659531 13.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

140	Case No.:24/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00550/AM12/	RLA File :03/95/040/00571/AM12/	Lic.No/Date:0310659426 13.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

141	Case No.:37/34/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00604/AM12/	RLA File :05/24/040/00245/AM12/	Lic.No/Date:0510305212 13.10.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

142	Case No.: 30/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00556/AM12/	RLA File :03/94/040/00556/AM12/	Lic.No/Date:0310659771 14.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

143	Case No.: 31/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00557/AM12/	RLA File :03/94/040/00562/AM12/	Lic.No/Date:0310659803 14.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

144	Case No.: 25/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00592/AM12/	RLA File :03/95/040/00575/AM12/	Lic.No/Date:0310659675 14.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

145	Case No.: 32/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00558/AM12/	RLA File :03/94/040/00635/AM12/	Lic.No/Date:0310660132 17.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

146	Case No.: 33/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00559/AM12/	RLA File :03/94/040/00634/AM12/	Lic.No/Date:0310660135 17.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

147	Case No.: 34/34/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00601/AM12/	RLA File :03/95/040/00565/AM12/	Lic.No/Date:0310660102 17.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

148	Case No.: 34/30/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status: Case Deferred
	HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date:0310660288 18.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

149	Case No.:35/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00561/AM12/	RLA File :03/94/040/00630/AM12/	Lic.No/Date:0310660321 18.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

150	Case No.:36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.12.2011.			

151	Case No.:65/34/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00632/AM12/	RLA File :33/24/040/00014/AM12/	Lic.No/Date:3310020339 18.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

152	Case No.:37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:21.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011

153	Case No.:52/34/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00619/AM12/	RLA File :02/24/040/00125/AM12/	Lic.No/Date:0210168228 28.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

154	Case No.:1/34/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00568/AM12/	RLA File :03/94/040/00693/AM12/	Lic.No/Date:0310664249 09.11.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

155	Case No.:35/34/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:34/83-ALC1/2011 23.11.2011	Status:Case Deferred
	HQ File :01/83/050/00602/AM12/	RLA File :03/95/040/00606/AM12/	Lic.No/Date:0310664515 14.11.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.12.2011			

Date:08.12.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer